

MC No.(SH) 164 of 2013  
IN WP(C)No.(SH)98 of 2013

25.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

In the light of the order passed today in  
WP(C)No.(SH) 98 of 2013, no further order needs to  
be passed in this Misc. Case.

The proceedings of the Misc. Case are also  
hereby closed.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

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25.09.13

MC No.(SH) 256 of 2012  
IN WP(C)No.(SH)192 of 2012

25.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

In the light of the order passed today in  
WP(C)No.(SH) 192 of 2012, this Misc. Case is also  
dismissed.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

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25.09.13

PIL No.(SH)2 of 2013

25.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri BM Roy Dolloi,  
Advocate, present for the petitioner.

List on 07.10.2013 for final hearing.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

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25.09.13

WA No.(SH)23 of 2011

25.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri ND Chullai, Sr.  
GA, present for the respondents.

List on 04.10.2013 for final hearing.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
25.09.13

WA No.(SH)1 of 2012

25.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri AH Hazarika,  
Advocate, present for the respondents.

List on 23.10.2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
25.09.13

WA No.(SH)2 of 2012

25.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the joint request of the learned  
counsel for the parties.

List on 30.09.2013 for final hearing.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

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25.09.13

WP(C)No.(SH)53 of 2010

25.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the joint request of the learned  
counsel for the parties.

List on 23.10.2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

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25.09.13

25.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

None present for the petitioner.

Nobody turned up on behalf of the petitioner even on the last two dates.

Shri ND Chullai, Sr. GA, present for the State respondents.

By means of this writ petition (received from the Gauhati High Court) filed in the form of Public Interest Litigation, the petitioner has sought for writ in the nature of mandamus directing stoppage of overloading of trucks on Baghmara-Nongal-Shallang-Dabu-Dainadubi Road.

It has been further pleaded in the writ petition that the weighment bridges be not allowed at the points more than the required one.

The Division Bench of the Gauhati High Court, in this petition, earlier passed an order dated 03.03.2011 after hearing the parties that a Notification dated 01.09.2010 was issued by the Govt. of Meghalaya in pursuance to the observations made by the Supreme Court in ***Paramjit Bhasin & Ors. Vs. Union of India & Ors (2005) 12 SCC 642***. It has been further observed in the said order dated 03.03.2011, after hearing the parties, that there is nothing on record to suggest that such notification is not being implemented in letter and spirit. It is also observed by the Division Bench that the above notification takes adequate care to prevent the damage of the roads.

An additional affidavit filed by the petitioner, in compliance of the order dated 03.03.2011 is already answered on behalf of the respondents by filing an affidavit dated 23.05.2011. In which it has been stated that necessary steps have been taken to prevent the overloading of the trucks.

In view of the above, no further action requires in this Public Interest Litigation. The same is hereby closed.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE





25.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Heard.

By means of this writ petition, the petitioners have challenged the proceedings issued by the respondent Nos. 7 and 8 under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (for short SARFESI Act).

On behalf of respondents No. 7 and 8 in their counter affidavit, it has been stated that the petition is not maintainable in view of the alternative remedy available under Section 17 of the SARFESI Act, 2002.

Learned counsel for the respondent No. 6 pointed out that the petitioners have already filed a supplementary affidavit on 16.09.2013 stating therein that the writ petition may be disposed of as Money Suit No. 10(T) 2013 has been filed by the petitioners in the Court of Assistant to Deputy Commissioner, Shillong.

Learned counsel for the petitioners stated that in the above circumstances, the writ petition may be allowed to be withdrawn.

Therefore, this writ petition is dismissed as withdrawn. It is clarified that the interim order dated 13.08.12 passed in Misc. Case No.(SH) 256 of 2012 stands vacated, which was not extended since 16.11.12.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

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25.09.13